BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT ON BEHALF OF URBAN DEVELOPMENT DEPARTMENT (RESPONDENT NO. 6)

IN

Original Application No. 1319/2024

Hemant Singh Gonia & Ors.

Applicant

Versus

State of Uttarakhand & Ors.

Respondent

Sl. No.	Particulars	Pg. No.
1.	Index	-
2.	Response Affidavit	1-5
3.	**Annexure No. 1** copy of the letter dated 19.09.2018	6-8
4.	Vakalatnama	9

Dated- 06/10/ 2025

Adv Anjali Rajput

(Counsel for the Respondent no 6)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

RESPONSE AFFIDAVIT ON BEHALF OF URBAN DEVELOPMENT DEPARMTENT (RESPONDENT NO. 6)

IN

Original Application No. 1319/2024

Hemant Singh Gonia & Ors

Applicant

Versus

State of Uttarakhand & Ors

Respondent

NOTARIAL NOTARIAL

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.-19(01)2002 GOVT. OF UTTARAKHAND

Affidavit of Mr. Gaurav Kumar, aged about 40 years, S/o Shri Sunil Kumar Singhal presently posted as Additional secretary, Urban Development Department, Government of Uttarakhand, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.-19(01)2002 GOVT. OF UTTARAKHAND

1. That the deponent is presently posted as the Additional Secretary, Urban Development Department and is therefore competent to file the present affidavit on behalf of the Respondent No. 6.

2. That the above-mentioned matter was listed for hearing on 04.07.2025 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"......

> 2. *In the facts and circumstances of the case, we consider presence of Principal Secretary, Urban Development and Housing and Principal Secretary, Local Bodies and Panchayati Raj, Government of Uttarakhand to be essential for just and proper adjudication of the questions involved in the case and accordingly they are impleaded as respondents no. 6 and 7. 1*
>
> 3. *The Registry is directed to amend memo of parties and to issue notices to respondents no. 6 and 7 accordingly.*
>
> 4. *Mr. Dhruv Tamta, Advocate accepts notices on behalf of newly impleaded respondents no. 6 and 7.*
>
> 5. *Responses may be filed by respondents no. 6 and 7 at least one week before the next date of hearing fixed.*

......"

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.-19/11/2002
GOVT. OF UTTARAKHAND

Thereafter vide order dated 29th August, 2025, this learned Tribunal was pleased to grant further time to the Respondent No. 6 to file its response. The instant affidavit is filed in compliance thereof.

3. That the answering respondent is facilitating all ULBs of the State for Solid Waste Management and funds are being provided as per the requirement under different sources such as Swachh Bharat Mission, 15th Central Finance Commission, Ring Fenced Account etc.
4. That Revised Detailed Project Report of SWM Plant of Nagar Nigam Haldwani, Kathgodam cluster (07 Urban Local Bodies – Nagar Nigam Haldwani and Rudrapur, Nagar Palika Parishad Nainital, Bhawali, Kichha, and Nagar Panchayat, Lalkuan, Bhimtal costing Rs. 3397.49 Lakhs has been approved vide GO no. 2661/iv(3)-2018-12(22SWM)18 dated 19.09.2018. In this connection, copy of the letter dated 19.09.2018 is being marked and filed as **Annexure No. 1** to this affidavit.
5. That therefore, the 100% sanctioned amount of Rs. 3397.49 Lakhs was released to Nagar Nigam, Haldwani-Kathgodam by the financial year 2021-2022.

6. That against the total amount of Rs. 3397.49 Lakhs, Rs. 1836.00 Lakhs has been utilised by Nagar Nigam, Haldwani-Kathgodam.

7. That in respect of legacy waste remediation, proposals of total 08 projects of 07 ULBs (including the project of Nagar Nigam, Haldwani-Kathgodam) costing Rs. 8008.80 lakhs were sanctioned under Swachh Bharat Mission 2.0. Against the above sanctioned amount of Rs. 8008.80

NOTARY ★ Rajender Singh Negi Advocate Dehradun District Reg.No.-19/01/2002 GOVT. OF UTTARAKHAND

lakhs, Rs. 3203.52 lakhs (40 percent) was released by the Government of India.

8. That a proposal costing Rs. 1139.60 lakhs for the legacy waste remediation of Nagar Nigam, Haldwani-Kathgodam was approved under Swachh Bharat Mission 2.0 by the Government of India.

9. That in continuation of the above, a meeting was conducted by Additional Secretary, Urban Development Department, Government of Uttarakhand on 07.03.2025. In the above meeting, some queries were raised for clarification from Nagar Nigam, Haldwani-Kathgodam vide Minutes of Meeting dated 12.03.2025. Nagar Nigam, Haldwani-Kathgodam gave its reply vide letter no. 1211 dated 30.08.2025 through the letter no.2955/97/UIDSSMT.SWM-HLD/2013-14 dated 09-09-2025 of Urban development directorate Uttarakhand. Further action is under process at the level of Government of Uttarakhand.

10. That under 15th Central Finance Commission (tied grant), for the financial year 2021-2022 Rs. 665.78 Lakhs, for the financial year 2022-2023 Rs. 589.52 Lakhs, for the financial year 2023-2024 Rs. 598.13 Lakhs, and for the financial year 2024-25 Rs 330.24 Lakhs were released to Nagar Nigam, Haldwani-Kathgodam. Thus, a total of Rs. 2183.67 Lakhs was released under the 15th Central Finance Commission. 50 percent of the above said amount is earmarked for the Solid Waste Management activities.

11. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and order passed by them. The deponent has always made his sincerest efforts to carry out the orders

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.-10/01/2002
GOVT. OF UTTARAKHAND

passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Verification: -

Verified at Dehradun on the 04. day of October 2025, that the contents of the accompanying compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Deponent

Dated: 04 October, 2025

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.-18(01)2002
GOVT. OF UTTARAKHAND

S.N. 4906
4.10.25

This affidavit is sworn before me by
Shri........Gaurav Kumar........
who is identified by Shri ....R. Singh........
at Dehradun on 4/10/25

4/10/25
(Rajender Singh Negi)
Advocate & Notary, Dehradun

Annexure No. 1

588 संख्या–2661/IV(3)–2018–12(22 SWM)/18 6

प्रेषक,

आर0के0सुधांशु,
सचिव,
उत्तराखण्ड शासन।

सेवा में,

निदेशक,
शहरी विकास निदेशालय (सूडा),
उत्तराखण्ड, देहरादून।

शहरी विकास अनुभाग–3 **देहरादून:दिनांक 19 सितम्बर, 2018।**

विषय:– हल्द्वानी–काठगोदाम कलस्टर की ठोस अपशिष्ट प्रबंधन परियोजना की वित्तीय एवं प्रशासनिक स्वीकृति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र सं0–541/श0वि0नि0/4–एफ0सी0/एस0डब्ल्यू0एम0/17, दिनांक 30.07.2018 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा हल्द्वानी–काठगोदाम कलस्टर की ठोस अपशिष्ट प्रबन्धन परियोजना की रू0 4319.57.98 लाख की संशोधित डी0पी0आर0 प्रेषित करते हुए स्वीकृति प्रदान किये जाने का अनुरोध किया गया है।

2– विषयगत कार्य हेतु शासनादेश संख्या–1628/IV(2)–श0वि0–2014–3(JnNURM)–13, दिनांक 28 अक्टूबर, 2014 के द्वारा कुल रू0 3488.00 लाख की लागत स्वीकृत करते हुये धनराशि रू0 1744.00 लाख अवमुक्त की गयी थी।

3– आपके उक्त संदर्भित पत्र दिनांक 30.07.2018 के द्वारा उपलब्ध करायी गयी संशोधित डी0पी0आर0 रू0 4319.57 लाख का टी0ए0सी0 द्वारा परीक्षण करने के उपरांत रू0 3872.58 लाख की लागत औचित्यपूर्ण पायी गयी है। टी0ए0सी0 द्वारा पायी गयी औचित्यपूर्ण धनराशि रू0 3872.58 लाख के सापेक्ष सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन की अध्यक्षता में आहूत विभागीय समिति की दिनांक 03.08.2018 को सम्पन्न बैठक में हल्द्वानी–रूद्रपुर कलस्टर की ठोस अपशिष्ट प्रबन्धन परियोजना पर विस्तार से विचार–विमर्श करते हुये संशोधित डी0पी0आर0 रू0 3872.58 लाख में वाहनों के कय की धनराशि मूल डी0पी0आर0 के अनुरूप रखे जाने तथा आई0ई0सी0 गतिविधियों हेतु प्रस्तावित धनराशि रू0 144.76 लाख पर स्वीकृति प्रदान नहीं किये जाने का निर्णय लिया गया है, जिसके दृष्टिगत उक्त परियोजना को पूर्ण किये जाने हेतु कम्पोस्ट प्लांट व एस0एल0एफ0 से संबंधित कार्यो हेतु मात्र रू0 1905.49 लाख की आवश्यकता निम्न प्रकार होगी:–

Sl.No.	Item description	Capital Expenditure (Scheduled Item), Rs. in Lakh	Capital Expenditure (Non Scheduled Item), Rs. in Lakh	Grand Total, Rs. in Lakh
1	Civi Work-Compost Plant and Site Work	726.26	8.30	
2	Civi Work-Sanitary Landfill	302.17	298.35	
3	Material and Machinery		539.56	
4	Sub Total	1028.43		
5	Contingency (3%)	30.85		
	Total	1059.28	846.21	1905.49

उक्त लागत रू0 1905.49 लाख में से निदेशालय स्तर पर रक्षित धनराशि में से रू0 252.00 लाख निर्गत किये जाने है तथा रू0 1395.20 स्वच्छ भारत मिशन के अन्तर्गत भारत सरकार से प्राप्त किये जाने की कार्यवाही की जानी है तथा अवशेष धनराशि रू0 258.29 लाख

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.-10/01/2002 GOVT. OF UTTARAKHAND

चतुर्थ राज्य वित्त आयोग की संस्तुति के क्रम में स्वीकृत धनराशि में से दिये जाने की कार्यवाही की जायेगी।

4— इस प्रकार हल्द्वानी—रूद्रपुर कलस्टर की ठोस अपशिष्ट प्रबन्धन परियोजना हेतु वाहनो के क्रय हेतु रू0 1492.00 लाख तथा कम्पोस्ट प्लांट व एस0एल0एफ0 से संबंधित कार्यो हेतु मात्र रू0 1905.49 लाख अर्थात कुल लागत रू0 3397.49 लाख की संशोधित डी0पी0आर0 की स्वीकृति प्रदान की जानी होगी।

5— अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि विभागीय परीक्षण समिति की दिनांक 03 अगस्त, 2018 को आहूत बैठक में लिये गये निर्णय के क्रम में उपरोक्त कार्य हेतु टी0ए0सी0 द्वारा औचित्यपूर्ण पायी गयी लागत रू0 3872.58 लाख में से रू0 3397.49 लाख की प्रशासनिक एवं वित्तीय स्वीकृति निम्नलिखित शर्तो एवं प्रतिबन्धों के अधीन प्रदान किये जाने की श्री राज्यपाल सहर्ष स्वीकृति प्रदान करते है—

(1) ठोस अपशिष्ट प्रबन्धन हेतु भारत सरकार द्वारा जारी Guideline एवं समय—समय पर निर्गत शासनादेशों का पूर्णतः अनुपालन सुनिश्चित किया जायेगा।

(2) कार्य को राज्य द्वारा दी गयी प्रशासनिक तथा तकनीकी स्वीकृति की सीमा के अन्तर्गत ही पूर्ण किया जायेगा। इस लागत में कोई वृद्धि वित्त पोषण के पैर्टन से इतर राज्य सरकार के द्वारा अनुमन्य नहीं होगा।

(3) धनराशि का व्यावर्तन अन्य मदों में नहीं किया जायेगा एवं मितव्ययिता की मदों में आवंटित सीमा तक ही व्यय सीमित रखा जायेगा।

(4) निर्माण कार्य की गुणवत्ता एवं समयबद्धता हेतु सम्बन्धित कार्यदायी संस्था और उसके अभियन्ता पूर्ण रूप से उत्तरदायी होगें।

(5) स्वीकृत कार्य कराते समय वित्तीय हस्तपुस्तिका, बजट मैनुअल, उत्तराखण्ड अधिप्राप्ति नियमावली एवं मितव्ययिता के संबंध में शासन द्वारा समय—समय पर निर्गत किये गये शासनादेशों का कड़ाई से पालन सुनिश्चित किया जाए।

(6) मुख्य सचिव, उत्तराखण्ड शासन के शासनादेश संख्या—2047/XIV-219(2006) दिनांक 30.05.2006 द्वारा निर्गत आदेशों का कड़ाई से पालन किया जाएगा।

(7) उपरोक्त स्वीकृत कार्यों में यदि कोई कार्य किसी अन्य मद/योजना से करा लिया गया है, तो उक्त स्वीकृत कार्य के सापेक्ष धनराशि राजकोष में जमा करा दी जाए।

(8) उक्त परियोजना की वित्तीय/भौतिक प्रगति का विवरण प्रत्येक माह की 10 तारीख को शासन को उपलब्ध कराया जायेगा।

(9) शासनादेश संख्या—1628/IV(2)—श0वि0—2014—3(JnNURM)—13, दिनांक 28 अक्टूबर, 2014 की शर्तो का भी अनुपालन सुनिश्चित किया जायेगा।

6— उक्त आदेश वित्त विभाग की अशासकीय संख्या—393/XXVII(2)/2018, दिनांक 17 सितम्बर, 2018 में प्राप्त सहमति के क्रम में निर्गत किये जा रहे है।

भवदीय,
18/09/18
(आर0के0 सुधांशु)
सचिव,

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
GOVT. OF UTTARAKHAND

590

संख्या–2661/IV-3–2018–12(22 SWM)/18, तद्दिनांकः
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. महालेखाकार (लेखा एवं हकदारी), उत्तराखण्ड, देहरादून।
2. महालेखाकार (आडिट), उत्तराखण्ड, देहरादून।
3. निजी सचिव, मा0 शहरी विकास मंत्री जी, उत्तराखण्ड।
4. जिलाधिकारी, नैनीताल।
5. नगर आयुक्त, नगर निगम, हल्द्वानी–काठगोदाम।
6. वित्त अनुभाग–2/संयुक्त निदेशक, राज्य योजना आयोग, उत्तराखण्ड शासन।
7. गार्ड फाइल।

आज्ञा से,

(रईस अहमद)
अनु सचिव।

NOTARY ★ GOVT. OF UTTARAKHAND ★ Rajender Singh Negi Advocate Dehradun District Reg. No. 18/11/2002

This affidavit is sworn before me by
Shri............ Gaurav Jain
who is identified by Shri ....
at Dehradun on 4/10/25

(Rajender Singh Negi)
Advocate & Notary, Dehradun

U.O.No. 325/IV-A-3/2025-12(3N.G.T.)2025-Urban Dev.-3

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 1319 OF 2024

Hemant Singh Gonia and Ors. Appellant(s)

Versus

State of Uttarakhand & Ors. Respondent(s)

VAKALATNAMA

I/We **State of Uttarakhand,** the Appellant(s)/Petitioners(s)/Respondent(s) /intervener(s) of the above Appeal/Petition/ Reference do hereby appoint and retain **Ms. Anjali Rajput**, Advocate to act and appear for me/us in the above matter and to conduct or defend the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, to deposit and receive money on my/our behalf in said matter and to represent me/us and to take all necessary steps in the above matter. I/We agree, to ratify all acts done by the aforesaid Advocate in pursuance of the authority.

Dated this the 17 day of September, 2025.

ACCEPTED
Ms. Anjali Rajput,
Panel Lawyer,
Supreme Court of India,
Chamber No. 136, New Lawyers Chambers,
M.C Shetalwad Block,
Supreme Court, New Delhi-110001
M.N.-9811777368
E-ID-advanjali.rajput@gmail.com

(Manish Kumar Pandey)
Addl. Secretary,
Government of Uttarakhand
APPELLANTS/PETITIONERS/RESPONDENTS

(Manish Kumar Pandey)
Additional Secretary
Additional L.R.
Law-Cum-Additional
Govt. of Uttarakhand

MEMO OF APPEARANCE

TO,

The Registrar,
National Green Tribunal,
New Delhi.

Sir,

Please enter my appearance in the above mentioned case on behalf of the Petitioner(s) Respondent(s).

Yours faithfully,

(Ms. Anjali Rajput)
Advocate for the Petitioner(s)
Respondent(s) Appellant(s)